

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5173
ANSWERED ON:25.04.2003
CONSUMER FORUMS
NITISH SENGUPTA

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government Forums at a number of places are wrongly taking up complaints of non-payment of company deposits;
- (b) if so, whether it is not stepping into the jurisdiction of the Company Law Board, which is the legitimate and proper agency for dealing with grievances of company deposits;
- (c) if so, whether the Government will issue instructions to the Consumer Forums not to take up disputes relating to company deposits; and
- (d) if so, the details in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (SHRI V. SREENIVASA PRASAD)

(a) to (d): The provisions of the Consumer Protection Act, 1986 are in addition to and not in derogation of the provisions of any other law for the time being in force. The Consumer Forums set up under the provisions of the Consumer Protection Act, 1986 are empowered to adjudicate cases including the cases relating to deficiency in financial services as per the provisions of the said Act. It is for the aggrieved party to take recourse to make an appeal in the appropriate forums in cases one is not satisfied with the order. Therefore, the Government will not be in a position to intervene in the judicial process of the Consumer Forums.